

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No.431/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Jai Balaji Industries Ltd.-Vs-BST Infratech Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) B. K. Upadhyay
- 2) R. C. Prusti
- 3) Ananya Mitra
- 4) Manini Kavi

Respondent *B. K. Upadhyay*  
Corporate Debtor

1. Mrs Manjiv Bhutia, Adv
  2. Mrs Sonia Sharma, Adv
- for the operational creditor

Sonia Sharma  
Advocate  
30/11/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel of the operational creditor has filed affidavit of service in compliance of order, which may be taken on record. Till date bank's certificate has not been filed. Operational creditor is directed to file the said certificate within 7 days from today.



Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama along with Board Resolution. Prayer is allowed. Ld. Counsel for the corporate debtor has filed reply, which may be taken on record. Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on **18/01/2018** for admission.

(Jinan K.R.)  
Member (J)

(V.P.Singh)  
Member (J)